

**In The Central Administrative Tribunal**

GUWAHATI BENCH : GUWAHATI

## ORDER SHEET

Contempt APPLICATION NO. 15/2000  
dt. 12/9/98

OF 199

Applicant(s)

Sri K.M. Paromiyis.

Respondent(s)

Mr. Javed Choudhry and ors.

Advocate for Applicant(s)

Mr. J.L. Sankar  
Mr. M. Chanda.

Advocate for Respondent(s)

Mr. B.S. Basumatary,  
Addl. C.G.S.C.

Notes of the Registry	Date	Order of the Tribunal
<p>The leave and applicant Advocate has been filed this contempt petition (non-compliance of order dt. 27.9.99) passed by this Hon'ble Tribunal.</p> <p>Leave before Hon'ble Court for further orders.</p> <p>Section Officer.</p>	<p>9.5.00</p> <p>10.7.00</p>	<p>Issue notice to the alleged contemners as to why contempt proceeding shall not be initiated against them. Notice returnable on 10.7.2000. Personal appearance is exempted. List on 10.7.2000 for further orders.</p> <p>Member(J)</p> <p>Present: Hon'ble Mr S. Biswas, Administrative Member</p> <p>Mr M. Chanda, learned counsel for the petitioner and Mr B.S. Basumatary, learned Addl. C.G.S.C. are present. Since it is a Division Bench matter for</p>

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Notes of the Registry	Date	Order of the Tribunal
<p>10-5-2000</p> <p>Service of notices prepared and sent to D. Section for issuing of the same to the respondents through Regd. post with A/D. vide D.Nos 1372 to 1375 Dtd. 15.5.2000.</p>	<p>10.7.00</p> <p>nkm</p>	<p>5 Buis</p> <p>orders Hon'ble Vice-Chairman may like to see the file on joining. Post on 23.8.00 for orders.</p> <p>S. B.</p> <p>Member(A)</p>
<p>7-7-00</p> <p>no reply has been filed.</p> <p>lan</p>	<p>17.5.01</p> <p>bb</p>	<p>The order of the Tribunal in O.A. 122/98 dated 27.9.1999 has already been complied with as it was indicated in the written statement as well as in the order dated 5.6.2000. <sup>The contents per se is closed.</sup></p> <p>K. Chishary</p> <p>Member</p> <p>Vice-Chairman</p>
<p>Notice duly served on Respondent No. 4.</p> <p>de 12/7/00</p> <p>24-11-2000</p> <p>Show Cause reply copy of the Respondent No. 3.</p> <p>Bar</p> <p>Copy of the order Dtd. 17.5.2001 sent to D. Section for issuing of the same to the concerned Advs. for the parties.</p> <p>12/7/01</p>		